

Shri Bihari Mishra: I wanted to ask this because he said that there are transport difficulties. The transport charges from Bihar to Calcutta is only Re. 1 but the Minister says that there is a difference of Rs 12. Why is it so? I want to know this.

Shri Damani: The quality might be different.

Mr. Speaker: Order, order. I am exceedingly sorry that hon. Members are not treating this as Parliament House but as something where everyone can speak without being called. I will not call Shri Damani during the rest of this hour today. He should not make me to be a little too hard upon him.

Homoeopathic System of Medicines

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*1132. { Shri S. C. Samanta:
 Shri Subodh Hasda:

Will the Minister of Health be pleased to state:

(a) whether there is any proposal to appoint an adviser on the Homoeopathic system of Medicine; and

(b) how far the Homoeopathic system has been taken up in earnest by various State Governments?

The Minister of Health (Shri Karmarkar): (a) No Sir

(b) This is a matter of opinion

Shri S. C. Samanta: My question was: how far the Homoeopathic system has been taken up in earnest by various State Governments and the Minister's reply is that this is a matter of opinion.

Shri Karmarkar: Yes; this is a matter of opinion.

Shri S. C. Samanta: I want to know what opinion I have expressed when I asked that question as to how far they have taken it up in earnest.

Shri Karmarkar: We are not sitting here in judgment over the State Gov-

ernments or to conduct an enquiry into their mental earnestness. But they have sent up certain proposals. As to how far they are earnest in the promotion of homoeopathy, they are entitled to have their own opinion and we are entitled to have our own opinion.

Mr. Speaker: What is wanted is this. The earnestness may be in the mind but it must show itself in action. I think the hon. Member wants to know whether they have recognised the homoeopathic system, whether they have opened homoeopathic dispensaries, or encouraged homoeopathic medicines etc. in any manner or not.

Shri Karmarkar: That is a question for specific information for which I should like to have notice; the financial assistance given etc.

Shri S. C. Samanta: I wanted to know whether such institutions have been encouraged in the States, whether charitable dispensaries have been encouraged. I wanted to know all these.

Mr. Speaker: Then why should he put so vague a question whether they are earnest and all that? He could as well have asked what kind of assistance is given to the dispensaries etc. The hon. Member puts a vague question and gets a vague answer.

Shri M. L. Dwivedi: Is it open to the hon. Minister to give a vague reply, Sir?

Mr. Speaker: It is equally vague

Shri T. N. Singh: In earnest only means, so far as we could understand the language, whether they have taken it seriously, whether any real or serious effort has been made by the State Governments in this regard or not. That is the question. To say that it is a matter of opinion—I cannot understand how that reply can be said to be a reply.

Mr. Speaker: Hon. Members are involving themselves and the House in all this interpretation. The hon. Member asks whether they have

taken it in earnest and the Minister says that it is a matter of opinion. What prevented the hon. Member from asking how many dispensaries have been opened etc., a definite question of that kind; and why does he ask his opinion whether they are earnest? Why should he ask that?

Shri Jaipal Singh: May I humbly submit, Sir, that this is a starred question. Here we are eliciting information. It is not with a view to elicit any subjective opinion that this question was accepted as a starred question. It is purely factual information which the hon Member requires

Shri Banga: The Minister should give it if he has it.

Mr. Speaker: We understand it in one way and the hon. Minister understands it equally in another manner.

Shri Tyagi: He knows English

Mr. Speaker: Notwithstanding the interest taken by the State Governments, whether they are in earnest or not is a matter on which the hon. Minister has replied that it is a matter of opinion. However, I would request the hon. Minister not to go by the letter of any particular question but to go by the spirit of it. Next question.

Shri M. L. Dwivedi: Let him answer the question, Sir.

Shri Karmarkar: I can say what we have done. What the State Governments have done, we shall have to ask them to say. When the information is received I shall place it before the House, if notice is given.

चीन के साथ डाक तथा तार सम्बन्धी करार

* ११३३. श्री जगत दर्शन : क्या परिवहन तथा संचार मंत्री २१ दिसम्बर, १९५६ के तारांकित प्रश्न संख्या १४६२

के उत्तर के सम्बन्ध में वह बताने की कृपा करेंगे कि :

(क) डाक व तार सेवाओं को व्यवस्थित करने के उद्देश्य से भारत व चीन के लोक गणराज्य की सरकारों के मध्य करार करने के सम्बन्ध में जो बातचीत चल रही थी, क्या इस बीच वह पूर्ण हो गई है ;

(ख) यदि हा, तो क्या इस करार की एक प्रति सभा-घटन पर रखी जायेगी ;

(ग) यदि उपरोक्त मान (क) का उत्तर नकारात्मक हो, तो विलम्ब के क्या कारण हैं ; और

(घ) देर से देर कब तक इस बातचीत के सम्पन्न हो जाने की सम्भावना है ?

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) (क) जी नहीं।

(ख) यह प्रश्न नहीं उठता।

(ग) विलम्ब का यह कारण है कि करार के विभिन्न प्रतीकों (articles) के व्योरे को अभी तक अन्तिम रूप नहीं दिया गया है, साथ ही चीन की सरकार भारत सरकार द्वारा भेजे गये वैकल्पिक प्रारूप (alternative draft) पर अभी विचार कर रही है।

(घ) समय की कल्पना करना सम्भव नहीं है, क्योंकि यह इस बात पर निर्भर है कि चीन की सरकार हमारे प्रारूप के उपबन्धों (provisions) के विषय में क्या विचार प्रकट करती है।

श्री जगत दर्शन : इस विवरण से ज्ञात होता है कि चीन सरकार को एक प्रारूप (ड्राफ्ट) भेजा गया था और अब एक वैकल्पिक ड्राफ्ट (आल्टरनेटिव ड्राफ्ट) पर विचार किया जा रहा है। मैं जानना चाहता हूँ कि किन बातों के सम्बन्ध में क्या सुझाव दिये गये हैं और किन पर विचार किया जा रहा है ?